

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).8490-8491/2018

(Arising out of impugned final judgment and order dated 12-04-2018 in CRLA No. 214/1982 12-04-2018 in CRLA No. 244/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MUTTAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 20-02-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.
Ms. Ankeeta Appanna, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG, Sr. Adv.
Mr. Rohit K. Singh, AOR
Ms. Tania Sharma, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the State shall file reply to the objections raised on behalf of the petitioner to the Inquiry Report dated 12.02.2019 of Additional Sessions Judge, Sultanpur.

List on 12.03.2024.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)